

S. No	Date	Particulars	Page No.
5.	---	Annexure IA 4- Copy of the tree enumeration list by Respondent No. 3 for the alleged non-forest land and the land schedule submitted by the project proponent showing status as on 25.10.2980.	31-37
6.	25.10.1980	Annexure IA 5- Copy of maps of the area including the alleged non-forest area	38-39
7.	08.04.2026 11.04.2026 12.04.2026	Annexure IA 6- Copy of news reports	40-42
8.	13.04.2026	Proof of service	43

//Certified to be True Copies of the respective originals//

Dated on this 13th day of April, 2026



Through

A Yogeshwaran

Counsel for the Applicants/Appellants

Ph : 9566254546 | Email : yogeshwaranadv@gmail.com

Vs

1. The Ministry of Environment, Forest and Climate Change,
Rep by its Secretary,
Indira Paryavaran Bhavan, Jor Bagh Road,
New Delhi 110003
E-mail : secy-moef@nic.in,
Phone: +91-11-23014243.

2. The Additional Chief Secretary,
Forest, Environment & Climate Change department,
Government of Odisha,
Bhubaneswar- 751001
E-mail: fesec.or@od.gov.in
Phone: 0674-2536822

3. Odisha Industrial Infrastructure Development Corporation (IDCO),
Represented by its Managing Director,
IDCO Tower, Janpath,
Bhubaneswar –751022
E-mail: md@idco.in
Phone: 0674-2542784

4. M/s Vedanta Limited,
Represented by its Managing Director,
Ist Floor, C Wing, Unit 103, Corporate,
Avenue Atul Projects, Chakala,
Andheri (East) Mumbai,
Mumbai City, Maharashtra 400093.
E-mail: shuvrendu.choudhury@vedanta.co.in
Ph: 022- 66434500 ...Respondents/Respondents

TO,

THE HON'BLE CHAIRMAN AND HIS COMPANION

MEMBER OF THE NATIONAL GREEN TRIBUNAL.

**HUMBLE APPLICATION SUBMITTED
BY THE APPLICANTS ABOVE NAMED**

Interlocutory Application seeking to advance hearing of the Appeal

1. The present Interlocutory Application is being filed seeking to advance the date of hearing of Appeal No. 4 of 2026 from 18.05.2026 to an earlier date since the 3rd and 4th respondents have commenced clearing the project area, causing the damage sought to be prevented, present a fait accompli and the appeal would be rendered infructuous
2. It is submitted that the subject appeal is a challenge to the Stage-I/in principle approval of the 1st Respondent dated 05.01.2026 in Online Proposal No: FP/OR/OTHERS/523366/2025 under Section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land filed by the 3rd Respondent, Odisha Industrial Infrastructure Development Corporation (IDCO) for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.
3. It is submitted that the appeal was admitted by this Hon'ble Tribunal on 27.02.2026, and the respondents were given 3 weeks' time to file their response. The appeal was thereafter listed on 23.03.2026, and the 3rd respondent sought 4 weeks to file their reply, while the 4th respondent mining company, sought 1 week time to file their reply. The matter was adjourned to 18.05.2026.
4. It is submitted that in its last response dated 24.03.2026 by Respondent No. 3 to the EDS, Respondent No. 3 has outlined the development and the work to be undertaken as per the Stage-I approval, which is under challenge, and stated that no further directions have been issued in the

present matter. Copy of compliance dated 24.03.2026, as uploaded by Respondent No. 3, is produced as **Annexure- IA 1**.

5. It is submitted that on 03.04.2026, persons belonging to the 3rd and 4th respondents came to the site and started clearing shrubs. Noticing this, the people brought it to the knowledge of the authorities on site that the matter was sub-judice.
6. It is submitted that on 03.04.2026, on the same day, at around 4.30 PM, police from Kashipur PS, Andirakanch PS and paramilitary personnel of OSAP and CRPF totaling about 150 personnel, came to the villages and announcements were made that the construction of the approach road will commence immediately. It was further announced that a distance of 100 meters from the road has been announced as a restricted zone, and Section 163, BNSS, 2023 has been imposed. They directed that people should stay away from the area. The copy of the order was not furnished.
7. It is submitted that construction work that commenced on 03.04.2026 and continued on 05.04.2026 on the site, including digging, clearing of undergrowth, and tree-felling near Porlang and Sagabari villages.
8. It is submitted that on 06.04.2026, senior government officials, along with approximately 10 platoons of police force, reached the Porlang Road site to commence work. The villages of Sagabari, Bantej, Bondel, and Kantamal are witnessing a massive presence of armed police, vehicles and drones flying in the area. The area is being patrolled by armed police and private persons associated with Respondent No. 4.

9. It is submitted that on 07.04.2026, a raid was conducted by the police and the district administrations in Kantamal village at around 3 AM after the electricity was cut with more than 200 armed police/paramilitary personnel, wherein a number of villagers were injured by lathi-charge, use of tear gas, and the village was vandalized, with vehicles and thatched houses destroyed. People have not even been able to go to the hospital for fear of being arrested. It is submitted that in some sections of the media, the incident is falsely portrayed as a clash. It is submitted that it was a coordinated attack by armed police at around 3 AM, and the situation remains tense as people are being intimidated for exercising their constitutional and legal rights.
10. It is submitted that a request under RTI was filed on 09.04.2026 seeking a copy of the prohibitory order. On 10.04.2026, a copy of the order was furnished under RTI and it is seen that on 03.04.2026, a prohibitory order under Section 163 of Bharatiya Nagarik Suraksha Sanhita, 2023 was issued by the Sub-Divisional Magistrate, Rayagada, restricting the movement of persons at the road construction site and an area extending to 100 metres from the site, for a period of one month. It is submitted that the order states that the approach road construction has valid sanction of law, without any mention of the pendency of the matter before this Tribunal. The order also omits to mention the fact that the project has not received Environmental clearance till date and work cannot commence until EC is obtained under the EIA Notification, 2006. A copy of screenshot from Parivesh portal showing the pendency of the EC proposal is produced as **Annexure IA 2**.

11. It is submitted that the prohibitory order also makes a mention of working permission dated 27.02.2026 and tree-felling permission dated 26.03.2026, issued by the DFO, Rayagada, for the subject road. It is submitted that copies of the DFO's orders are not available. In fact, it is surprising that the order also fails to mention the NOC dated 16.09.2025 (Annexure A 10 of the appeal) issued by the 3rd respondent to the 4th respondent states that no trees should be felled until all statutory clearances have been obtained. Copy of the prohibitory order dated 03.04.2026 under Section 163, BNSS, 2023 along with the RTI reply is produced as **Annexure IA 3**.

12. It is submitted that in addition to the grounds of present appeal, there are discrepancies in the whole process of demarcation of forest and non-forest land for the approach road. The tree enumeration list submitted by Respondent No. 3 for the alleged government non-forest land of 6.403 Hectares, shows the number of trees as 0, which is incorrect as can be seen from the project proponent's own KML files submitted, which show tree-cover, as well as the 25.10.1980 revenue land records which shows the area as unsurveyed (land remains unsurveyed since then). Further, there is a mismatch between the khata and plot numbers mentioned as non-forest land in the NOC issued by Respondent No. 3 on 16.09.2025 (Annexure A10 of the main appeal) and the plot and khata nos. stated in the tree enumeration list. By making incorrect distinction/division of land as forest and non-forest the Respondents are continuing construction work with the intention of rendering the matter infructuous and to avoid adjudication by this Hon'ble Tribunal. A copy of the tree enumeration list for the alleged non-forest land and the land schedule submitted by the project proponent showing status as on 25.10.2980 is produced as **Annexure IA 4**. The copy of maps of the

area, including the alleged non-forest area is produced as **Annexure IA 5**. Copy of news reports are annexed as **Annexure IA 6**.

13. It is evident from the developments since the last hearing, particularly the tree felling permission given by the DFO, the subsequent issuance of prohibitory orders, the on-going construction work, and the illegal crackdown on the villagers by the police and administration that the respondents have started the construction of the approach road despite the issue being sub-judice and intend to present a fait accompli. The Respondents intend to keep the work going through violence and intimidation against the residents on one hand and delaying the proceedings before this Tribunal on the other. No replies have been filed yet by the project proponents and they are protracting the proceedings to ensure that their illegality is not adjudicated by this Hon'ble Tribunal until they complete their project.
14. It is submitted that in the Appeal, a prayer for stay of the impugned clearance has been sought. The matter was admitted on 27.02.2026 and notice was issued to the Respondents and a period of three weeks was granted for the Respondents to file replies. The matter was listed again on 23.03.2026, wherein the Respondents sought further time to file replies. The project proponents have had notice of the matter now for more than 5 weeks. However, no reply has been filed by them till date and they are proceeding with the project.
15. It is submitted that there is urgency in adjudication of the present appeal and the grant of the prayer for interim relief since the respondents deployed heavy police, paramilitary presence and they have announced that they would continue with the construction of the subject road. Pleas

that the road does not have the necessary environmental clearance etc., have not yielded any results.

16. It is submitted that by the time the subject Appeal is heard on 18.05.2026, the Respondents would continue with the construction of the approach road and the damage to the environment and the rights of the people will become irreversible and the Respondents would present a fait accompli.

17. It is submitted that therefore, it is prayed that the hearing of the appeal be advanced from 18.05.2026 to an earliest possible date convenient to this Hon'ble Tribunal so that the prayer for interim relief as sought in the appeal may be heard and decided at the earliest.

PRAYER:

It is therefore prayed that this Hon'ble Tribunal may be pleased to:

A. Advance the date of hearing of the Appeal No. 4 of 2026 from 18.05.2026 to an earlier date.

B. Pass any other order that it deems fit, proper and necessary in the interest of the case, and thus render justice.



Counsel for the Applicant/Appellant

Y.

(Handwritten signature in blue ink)

Applicant/Appellant

(Handwritten signature in green ink)
13/4/26
Anup Ku. Sarangi
NOTARY Govt. of Odisha
Regd. No.81/09, Bhawanipatna
Valid upto 01.03.2029

VERIFICATION

I, Munidei Majhi, the 1st appellant herein, do hereby verify that the contents in the above paragraphs have been read over and explained to me in Odia and Kul and are true to the best of my knowledge and based on legal advice and that I have not suppressed any material fact.



Date: 13.04.2026
Place: Bhawanipatna

Identified
by her

13/04/26


Applicant/Appellant


Anup Ku. Sarangi
NOTARY Govt. of Odisha
Regd. No.81/09, Bhawanipatna
Valid upto 01.03.2029

Do form Part of the Affidavit

Anup Ku. Sarangi
NOTARY Govt. of Odisha
Regd. No.81/09, Bhawanipatna
Valid upto 01.03.2029

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE AT KOLKATA

(Under Sections 16(e) read with 18(1) of the National Green Tribunal Act, 2010)

**I.A. No. of 2026
in
Appeal No. 4 of 2026**



Munidei Majhi & 3 Ors.

...Applicants/Appellants

-Vs-

The Ministry of Environment, Forest and Climate Change & 3 Ors.

...Respondents/Respondents

AFFIDAVIT

I, Munidei Majhi, W/o Gunasingh Majhi, residing at Sagabari village, Kashipur, Rayagada District – 765015, do solemnly affirm and sincerely state as follows:

1. I am the Applicant herein, and Appellant No. 1 in the subject Appeal 4 of 2026, and as such am aware of the facts and circumstances of the case, and am competent to affirm this Affidavit. I am authorized to affirm this Affidavit on behalf of Appellants 2, 3 and 4.
2. That the accompanying application has been drafted under my instructions and the contents of the same have been read over and explained to me in Odia and Kul and are true to my personal knowledge, information and belief and based on legal advice and the Annexures are true and correct copies of the originals.

Place: Bhawanipatna

Date: 13.04.2026

*Identified by
13/04/26
Advocate*

[Handwritten signature]

Deponent

Put signature before me

[Handwritten signature]
13/4/26

Anup Ku. Sarangi
NOTARY Govt. of Odisha
Regd. No.81/09, Bhawanipatna
Valid upto 01.03.2029

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The Deponent is identified by Sri..... *D. Phillips* Advocate present before me on dt..... *13/4/26* A.M./P.M. Solemnly states on oath that the contents of the affidavit are true to His/Her Knowledge.

A. Vidwyt
This deed is executed before me in the presence of the parties to the deed and entered in my Register No..... *2* Page No..... *34* Sl. No..... *20* Dtd..... *13/4/26*

No. HO-CGM(Env)/394/2024

8381

Date: 24/03/2026

ANNEXURE IA1

To,

✓ The Divisional Forest Officer
Rayagada Forest Division
Rayagada

Sub: Compliance to the Stage-I Clearance pertaining to diversion of 4.911 ha of forest land in the village Sagabari and Porlang under Kashipur Tahasil for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 under Rayagada District.

Sir,

In response to the EDS raised vide your letter No.1332, dt. 11/03/2026 and continuation to this office letter No.6619, dt.07/03/2026 the compliances to the conditions stipulated in letter dt.05/01/2026 of MoEF & CC, Gol., Bhubaneswar according Stage-I / in-Principal approval for diversion of 4.911 ha of forest land in the village Sagabari and Porlang under Kashipur Tahasil for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 under Rayagada District is enclosed herewith for kind information and necessary action at your end.

Encl:- As above

Yours faithfully,

✓ Consultant (Environment)

Memo No. 8382 / Date: 24/03/2026

Copy submitted to the PCCF, Nodal Officer, Odisha, Bhubaneswar for kind information and necessary action, with reference to this office memo No.6620, dt.07/03/2026.

Consultant (Environment)

Memo No. 8383 / Date: 24/03/2026

Copy forwarded to the CGM(Land), IDCO, Bhubaneswar for information & necessary action, with reference to this office memo No.6621, dt.07/03/2026.

Consultant (Environment)

Memo No. 8384 / Date: 24/03/2026

Copy forwarded to Sri. S. Suresh, Chief Financial Officer, M/s Vedanta Ltd., 5th Floor, Module C/2, Fortune Towers, Chandrasekharapur, Bhubaneswar for information & necessary action, with reference to this office memo No.6622, dt.07/03/2026.

Consultant (Environment)

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cgmenv@idco.in | www.idco.in

SI No	Condition	Compliance
1.1	Legal status of forest land proposed for diversion shall remain unchanged.	The Legal status of the diverted forest land shall remain unchanged. An undertaking to this effect is enclosed as Annexure-1.1.
1.2	The user agency shall transfer online, the Net Present Value (NPV) of 4.911 hectare forest land being diverted under this proposal, as per the Orders of Hon'ble Supreme Court of India dt.28/03/2008, 24/04/2008 and 09/05/2008 in Writ Petition (Civil) No.202/1995 and the guidelines issued by the Ministry vide its letter No.5-3/2011-FC (Vol-I) dt.06/01/2022 and 22/03/2022. The requisite funds shall be transferred through online portal in CAMPA account of the State concerned.	It is respectfully submitted that, in compliance with the demand raised by the DFO, Rayagada, communicated vide Letter No. 180 dated 09.01.2026, an amount of Rs. 47,03,658/- (Rupees Forty-seven Lakh Three Thousand Six Hundred Fifty-Eight only) towards the cost of Net Present Value (NPV) for diversion of 4.911 Ha. of forest land has been deposited through the online portal into the CAMPA account of the State. The payment UTR Receipt No. CMS5504195085 dated 22.01.2026 is enclosed herewith as Annexure-1.2 for kind reference.
1.3	At the time of payment of Net Present Value (NPV) at the then prevailing rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.	An undertaking has been furnished to pay the additional amount of Net Present Value (NPV), if so determined, in accordance with the final decision of the Hon'ble Supreme Court of India. A copy of the undertaking is enclosed as Annexure-1.3 .
1.4	The Govt. non forest land of 6.07 ha identified in village Tingarjhola, Kalnara Tahasil of Rayagada District under Rayagada Forest Division for raising compensatory afforestation shall be transferred and mutated in the name of Forest Department before handing over of forest land to the user agency by the State Government. The identified non-forest shall be notified as Protected Forest under Section 29 of the Indian Forest Act, 1927 or local forest Act. The Nodal Officer, after notification of such non forest land, shall upload a copy of said notification on the PARIVESH portal.	It is submitted that the Compensatory Afforestation (CA) land measuring 6.07 ha, identified in Village Tingarjhola under Kolnara Tahasil of Rayagada District within Rayagada Forest Division, has already been mutated and transferred in favour of the Forest Department. Further, the proposal for Protected Forest (PF) notification has been submitted by the Divisional Forest Officer, Rayagada to the Principal Chief Conservator of Forests (FD & Nodal Officer, FC Act), O/o the PCCF, Odisha, Bhubaneswar vide Letter No. 1286/4F (Misc) 1984/2026 dated 10.03.2026. A copy of the said letter along with the Record of Rights (RoR) is enclosed as Annexure-1.4 .

Sri. Ashok Kumar Mishra
Consultant (Env)



1.5	The user agency shall transfer the cost of raising and maintaining the compensatory afforestation and additional compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The Schemes may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	It is submitted that the cost towards raising and maintenance of Compensatory Afforestation (CA) and Additional Compensatory Afforestation (ACA) has been deposited. An amount of ₹59,06,200/- (Rupees Fifty-Nine Lakh Six Thousand Two Hundred only) towards CA and ₹54,15,400/- (Rupees Fifty-Four Lakh Fifteen Thousand Four Hundred only) towards ACA has been remitted through online mode vide UTR No. CMS5504195085 dated 22.01.2026. A copy of the payment receipt is enclosed as Annexure-1.5 .
1.6	The User Agency shall ensure that the Compensatory Afforestation (CA) sites are cleared of all encroachments prior to handing them over to the State Forest Department (SFD). The SFD shall, ensure that the CA sites are free from encroachments, properly fenced and duly planted at the cost of the User Agency.	It is certified that the Compensatory Afforestation (CA) site was free from all encroachments and encumbrances at the time of handing over to the State Forest Department (SFD). A copy of the joint verification report along with the handing-over note is enclosed as Annexure-1.6 for kind reference.
1.7	Compensatory afforestation shall be raised over 6.07 ha of non forest land identified in village Tingarjhola under Kolnara Tahasil of Rayagada District under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department as per approved plan/scheme and maintained thereafter, at the cost of user agency.	It is undertaken that Compensatory Afforestation (CA) shall be raised over 6.07 ha of identified non-forest land in Village Tingarjhola under Kolnara Tahasil of Rayagada District within Rayagada Forest Division, within a period of two years from the date of Stage-II clearance. The plantation shall thereafter be maintained by the State Forest Department as per the approved plan/scheme, at the cost of the User Agency. A copy of the undertaking is enclosed as Annexure-1.7 .
1.8	Additional Compensatory afforestation shall be raised over 5.00 ha of degraded forest land identified in Pedakonda Extn. RF under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department as per approved plan/scheme and maintained thereafter, at the cost of user agency.	It is undertaken that Additional Compensatory Afforestation (ACA) shall be raised over 5.00 ha of degraded forest land identified in Pedakonda Extension RF under Rayagada Forest Division, within a period of two years from the date of Stage-II clearance. The plantation shall thereafter be maintained by the State Forest Department as per the approved plan/scheme, at the cost of the

		User Agency. A copy of the undertaking is enclosed as Annexure-1.8 .
1.9	The species to be planted in the CA/Addl. CA schemes shall be of native species of the area. At least 18 month old seedlings should be planted. Intensive monitoring of the plantation needs to be done and documented using Geo tagging so that the increase of canopy density and survival and growth of plantation can be evaluated at regular intervals.	It is undertaken that the species to be planted under the Compensatory Afforestation (CA) and Additional Compensatory Afforestation (ACA) schemes shall be native to the area, and seedlings of not less than 18 months of age shall be used for plantation. Further, intensive monitoring of the plantation shall be carried out and duly documented through geo-tagging to facilitate periodic evaluation of canopy density, as well as the survival and growth of the plantation. A copy of the undertaking is enclosed as Annexure-1.9 .
1.10	The KML files of the area to be diverted and the CA/Addl. CA areas shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be.	The KML files of the forest land proposed for diversion, as well as the Compensatory Afforestation (CA) and Additional Compensatory Afforestation (ACA) areas, have been duly uploaded on the e-Green Watch portal with all requisite details. Screenshots evidencing the uploading of KML files on the e-Green Watch portal are enclosed as Annexure-1.10 .
1.11	All the funds received from the user agency under the project shall be transferred/ deposited in CAMPA account only through e-portal (https://parivesh.nic.in/). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.	It is certified that all requisite funds have been duly transferred/deposited into the CAMPA account through the e-portal (https://parivesh.nic.in/). The details of the payments are as follows: a. NPV: ₹47,03,658/- b. CA: ₹59,06,200/- c. ACA: ₹54,15,400/- Total Amount: ₹1,60,25,258/- (Rupees One Crore Sixty Lakh Twenty-Five Thousand Two Hundred Fifty-Eight only), deposited vide UTR No. CMS5504195085 dated 22.01.2026. Further, an amount of ₹1,46,07,054/- towards plantation of tall indigenous species has also been deposited vide UTR No. CMS5589092419 dated 13.03.2026. Copies of the payment receipts are enclosed as Annexure-1.11 .

Sri. Ashok Kumar Mishra
Consultant (Env)



1.12	The compliance report of the Stage-I approval shall be uploaded on e-portal (https://parivesh.nic.in/).	The compliance report of the Stage-I approval has been uploaded on the PARIVESH portal (https://parivesh.nic.in/). An undertaking to this effect is enclosed as Annexure-1.12 .
1.13	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.	The Collector, Rayagada has issued the requisite certificate under the Forest Rights Act, 2006 in the prescribed format (Form-I) for diversion of 4.911 ha of forest land, vide No. 150/XI-117/25 dated 31.01.2025. A copy of the said certificate is enclosed as Annexure-1.13 .
1.14	The boundary of the proposed forest land for diversion, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates.	It is submitted that the boundary of the proposed forest land for diversion has been demarcated on the ground at the project cost by erecting four-feet-high reinforced cement concrete (RCC) pillars, each inscribed with its serial number, inter-pillar distance, and GPS coordinates. Representative photographs of the demarcation are enclosed as Annexure-1.14 .
1.15	The user agency shall obtain Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.	As per EIA Notification dated 14.09.2006, Environmental Clearance is not required for this project. The copy of the same is enclosed as Annexure 1.15 .
1.16	The Forest Department shall undertake plantation of tall indigenous tree species along both sides of the proposed road, at the cost of the User Agency, to mitigate dust pollution resulting from the movement of heavy vehicles associated with mining activities.	It is submitted that the scheme for plantation of tall indigenous tree species along both sides of the proposed road from Sijimali Bauxite Mines (hilltop) to SH-44 has been prepared by the Divisional Forest Officer, Rayagada Division and duly approved by the Regional Chief Conservator of Forests, Koraput Circle. An amount of ₹1,46,07,054/- towards the said scheme has been deposited vide UTR No. CMS5589092419 dated 13.03.2026. Copies of the approved scheme, demand, and payment details are enclosed as Annexure-1.16 .

1.17	Considering that the proposed area features a medium slope and the road will be used by heavy vehicles, the User Agency shall implement appropriate engineering and safety measures to prevent soil erosion.	It is submitted that appropriate engineering and safety measures shall be implemented to prevent soil erosion, considering the medium slope of the proposed area and the use of the road by heavy vehicles. An undertaking to this effect is enclosed as Annexure-1.17.
1.18	Overburden shall not be disposed beyond the designated road width. Muck generated from earth cuttings shall be fully utilized for filling works. Any excess muck shall be disposed strictly in accordance with a Muck Disposal Plan. No muck or debris shall be permitted to roll down hill slopes. The user agency shall submit an undertaking to this effect along with the compliance for final approval.	It is submitted that overburden will not be disposed beyond the designated road width. Muck generated from earth cuttings will be fully utilized for filling works. Any excess muck will be disposed strictly in accordance with a Muck Disposal Plan. No muck or debris will be permitted to roll downhill slopes. An undertaking to this effect is enclosed as Annexure-1.18.
1.19	Retaining walls, breast walls, and drainage structures shall be constructed at appropriate locations to ensure slope stability and prevent erosion along the alignment.	It is submitted that retaining walls, breast walls, and drainage structures shall be constructed at appropriate locations along the alignment to ensure slope stability and prevent erosion, wherever required. An undertaking to this effect is enclosed as Annexure-1.19.
1.20	The State Forest Department shall undertake comprehensive soil conservation measures at the CA sites, with the cost to be borne by the user agency.	It is undertaken that the State Forest Department (SFD) shall undertake comprehensive soil conservation measures at the CA sites, with the cost to be borne by the User Agency. A copy of the undertaking is enclosed as Annexure-1.20.
1.21	The user agency shall use fly ash for the road construction and for filling up of void created due to soil borrows which will be followed by compaction and spreading of top soil over it as per Fly Ash Notification No. S.O. 254 (E) dated 25.01.2016.	In compliance to the above condition, It is submitted that the user agency will use fly ash for the road construction and for filling up of void created due to soil burrows which will be followed by compaction and spreading of top soil over it as per Fly Ash Notification No. S.O. 254 (E) dated 25.01. 2016. An undertaking to this effect is enclosed as Annexure-1.21.

Sri. Ashok Kumar Mishra
Consultant (Env)



1.22	The user agency shall explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.	It is submitted that the user agency will explore the possibility of successful transplantation of maximum number of trees identified to be felled and will ensure that any tree felling will be done only when it is unavoidable and that too under strict supervision of the State Forest Department. An undertaking to this effect is enclosed as Annexure-1.22.
1.23	The user agency shall submit an undertaking to ensure that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads.	It is submitted that an undertaking has been furnished to ensure that the flanks of the road shall be filled with transported soil and not with soil dug from the sides of the road. A copy of the undertaking is enclosed as Annexure-1.23.
1.24	The designing of new culverts/bridges and redesigning the existing ones over the natural streams/ rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, so that it does not hamper movement of wild animals including fishes & amphibians migration.	It is submitted that the design of new culverts/bridges and the redesign of existing structures over natural streams, rivers, and canals shall be carried out in such a manner that the natural course of water is not obstructed, water-logging is avoided, and the movement of wildlife, including fishes and amphibians, is not impeded. An undertaking to this effect is enclosed as Annexure-1.24.
1.25	Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.	It is submitted that Speed regulating signage will be erected along the road at regular intervals in the Protected Areas / Forest Areas. An undertaking to this effect is enclosed as Annexure-1.25.
1.26	The user agency shall provide adequate under passes in wildlife areas/wildlife crossing, if any, for the safe movement of wildlife.	It is submitted that the user agency will provide adequate under passes in wildlife areas/ wildlife crossing, if any, for the safe movement of wildlife wherever required after consultation with State Forest Department (SFD). An undertaking to this effect is enclosed as Annexure-1.26.
1.27	No labour camp shall be established on the forest land and the user agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site	It is submitted that no labour camp will be established in the forest land and the user agency will provide fuels preferably alternate fuels to the labourers and the staff working at

	so as to avoid any damage and pressure on the nearby forest areas.	the site so as to avoid any damage and pressure on the nearby forest areas. An undertaking to this effect is enclosed as Annexure-1.27 .
1.28	No additional or new path will be constructed inside the forest area for any activity related to the project work.	It is submitted that no additional or new path will be constructed inside the forest area for any activity related to the project work. An undertaking to this effect is enclosed as Annexure-1.28 .
1.29	The user agency while executing works, shall not fell any tree in the surrounding forest area in any manner.	It is submitted that the user agency while executing works, will not fell any tree or damage forest growth in the surrounding forest area in any manner. An undertaking to this effect is enclosed as Annexure-1.29 .
1.30	The layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate Change.	It is submitted that the layout plan of the proposed forest land will not be changed without prior approval of the Ministry of Environment, Forest & Climate Change. An undertaking to this effect is enclosed as Annexure-1.30 .
1.31	The forest land shall not be used for any purpose other than that specified in the proposal.	It is submitted that the forest land will not be used for any purpose other than that specified in the proposal. An undertaking to this effect is enclosed as Annexure-1.31 .
1.32	The forest land proposed to be diverted shall under no circumstances be transferred to any other user agency, department or person without the prior approval of Ministry of Environment, Forest & Climate Change.	It is submitted that the forest land proposed for diversion shall not be transferred to any other user agency, department, or person without the prior approval of the Ministry of Environment, Forest & Climate Change. An undertaking to this effect is enclosed as Annexure-1.32 .
1.33	No damage to the flora and fauna of the adjoining area shall be caused.	It is submitted that no damage to the flora and fauna of the adjoining area will be caused. An undertaking to this effect is enclosed as Annexure-1.33 .
1.34	The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.	It is submitted that the Divisional Forest Officer, Rayagada shall monitor the project and take necessary mitigative measures to ensure that there is no adverse impact on the surrounding forest areas. An undertaking to this effect is enclosed as Annexure-1.34 .

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA
+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in

Consultant Environment
IDCO, Bhubaneswar

Sri. Ashok Kumar Mishra
Consultant (Env)



1.35	The user agency shall submit annual self monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and concerned Integrated Regional Office of this Ministry by the end of March every year.	It is submitted that the user agency will submit the annual self-monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and concerned Integrated Regional Office of this Ministry by the end of March every year. An undertaking to this effect is enclosed as Annexure-1.35 .
1.36	Any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the user agency.	It is submitted that any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, will be complied by the user agency. An undertaking to this effect is enclosed as Annexure-1.36 .
1.37	The State Govt. and user agency shall ensure compliance to provisions of the all Acts, Rules, Regulations, Guidelines, NGT Order (s) & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.	In compliance with the above condition, it is submitted that the requirement that the State Government and User Agency shall ensure compliance with the provisions of all Acts, Rules, Regulations, Guidelines, NGT Orders and Hon'ble Court Orders, as applicable to the project for the time being in force, has been duly noted, and the same shall be complied with in letter and spirit. An undertaking to this effect is enclosed as Annexure-1.37 . It is further submitted that Appeal No. 4/2026/EZ pertaining to the present project is pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. Vide Order dated 27.02.2026, the Hon'ble Tribunal directed the respondents to file their responses and listed the matter for hearing on 23.03.2026. Subsequently, vide Order dated 23.03.2026, the matter has been adjourned and is presently listed for hearing on 18.05.2026. No further directions have been issued in the matter as on date, and the matter remains pending consideration.

1.38	Any other direction issued by the Ministry as a result of Hon'ble Supreme Court order will have bearing on this approval.	It is submitted that any directions issued by the Ministry pursuant to the orders of the Hon'ble Supreme Court, having a bearing on the present approval, shall be duly noted and complied with as and when applicable. An undertaking to this effect is enclosed as Annexure-1.38.
1.39	Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and action would be taken as prescribed in Para 1.16 of Chapter 1 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.	It is submitted that the stipulation that violation of any of the conditions will amount to violation of the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and action would be taken as prescribed in Para 1.16 of Chapter 1 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023 has been duly noted, and the conditions shall be complied with in letter and spirit. An undertaking to this effect is enclosed as Annexure-1.39.

(Signature)
Consultant Environment
IDCO, Bhubaneswar



Back

Six Monthly Compliance Report

View Proposal

View Documents

Proposal Details

Proposal No.:	IA/OR/MIN/453451/2025
Single Window No.:	SW/123618/2023
CAF No.:	CAF/240710/2025
Project Name:	Sijimali Bauxite Mine (Auctioned Block) (Area: 1549.022 ha) with Proposed Bauxite Production Capacity: 9.00 Million TPA, Top Soil: 0.18 Million TPA, Waste: 7.40 Million TPA & Subgrade: 1.42 Million TPA; (Total Excavation: 18.00 Million TPA) along with Installation of 2 Crushers (2 x 1200 TPH) located at Tehsils: Thuamul Rampur & Kashipur, Districts: Kalahandi & Rayagada, State: Odisha.
State:	ODISHA
Proposal For:	Fresh EC
Activity:	1(a) Mining of minerals
Sector:	MIN
Date of Submission:	29/12/2025
MoEFCC File No.:	J-11015/6/2023-IA-II(NCM)

Proposal History/Timeline

Preview

Activity	Start Date - End Date
ADS Raised	12/03/2026-N/A
Proposal Accepted and Referred to EAC	13/02/2026-12/03/2026
Under Examination	29/12/2025-13/02/2026
EDS Raised & Replied	26/12/2025-29/12/2025
Under Examination	13/12/2025-26/12/2025
EDS Raised & Replied - Relisted by Project Proponent	11/12/2025-13/12/2025
Delisted by System (EDS Raised)	01/08/2025-11/12/2025
EDS Raised	01/08/2025-01/08/2025
Under Examination	10/07/2025-01/08/2025
EDS Raised & Replied	08/07/2025-10/07/2025
EDS Raised & Replied	08/07/2025-08/07/2025
EDS Raised & Replied - Relisted by Project Proponent	08/07/2025-08/07/2025
Delisted by System (EDS Raised)	30/10/2024-08/07/2025
EDS Raised	25/01/2024-30/10/2024
Under Examination	29/12/2023-25/01/2024
Submitted on 29/12/2023	27/11/2023-29/12/2023

By Mail

Odisha Police,
District Headquarters, Rayagada

No. 197 /RTI

Date. 10 .04.2026


To

The SDPO, Rayagada.

Sub:- Supply of information under RTI Act, 2005 sought for by Sri Naringa Dei Majhi.

Enclosed find herewith the RTI application of Sri Naringa Dei Majhi dtd 09.04.2026 received in this office on 10.04.2026 seeking information under RTI Act.

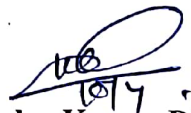
Since the subject matter of the information sought for by the applicant is closely connected with the functioning of your office, the application is transferred under Section 6(3) of the RTI Act, 2005 for appropriate action at your end as per the provision of the said Act. The required information of relevant points may be provided to the applicant directly under intimation to this office with in the stipulated period of 48 hours as per Section 7(1) of RTI Act, 2005 under the Life and Liberty Clause.


Shri Amulya Kumar Dhar, OPS(S),
Superintendent of Police,
I/C Addl. SP-cum-PIO,
DPO, Rayagada.

Memo No 198 /RTI

Dated 10 .04.2026

Copy forwarded to Naringa Dei Majhi, S/O- Sanu Majhi, At- Sagabari Village, Sunger GP, PS- Kashipur, Rayagada, Odisha (Mail- maamatimalisurakhyamancha@gmail.com) for information & necessary action w.r.t to his RTI application dated 09.04.2026. He is requested to contact the above mentioned authorities for obtaining the required information.


Shri Amulya Kumar Dhar, OPS(S),
Superintendent of Police,
I/C Addl. SP-cum-PIO,
DPO, Rayagada.

To

Naringa Dei Majhi
W/O- Sanu Majhi
At- Sagabari Village,
Sunger GP,
PS- Kashipur,
Rayagada, Odisha
Mail- maamatimalisurakhyamancha@gmail.com

Ref.: Your RTI Application dated 09.04.2026

Sub.: Supply of information under the Right to Information Act, 2005

With reference to the RTI application cited above, the point-wise information sought is furnished hereunder:

1. Copy of Prohibitory Order:

A true copy of the order issued by the Sub-Divisional Magistrate (SDM), Rayagada under Section 163 of the Bharatiya Nagarik Suraksha Sanhita, 2023 is enclosed herewith.

2. Communication of Order:

The aforesaid Prohibitory order was communicated by the SDM, Rayagada to the Office of the Superintendent of Police, Rayagada vide Letter No. 2268 dated 03.04.2026; to the SDPO, Rayagada vide Memo No. 2269 dated 03.04.2026; and to the IIC, Kashipur Police Station vide Memo No. 2270 dated 03.04.2026. The relevant dispatch details are recorded on the back page of the said order and are self-explanatory.

3. Material Relied Upon:

The information relating to certified copies of reports of the competent authority or other materials relied upon for formation of opinion leading to imposition of restrictions under Section 163 of the BNSS in the villages under Sunger Gram Panchayat may be obtained from the Office of the SDM, Rayagada, being the competent authority.

4. Receipt of Proposals/Requests:

No application, complaint, request, requisition, proposal, administrative input or any such communication was received by the Police Authority from any State Authority, Department, Agency, private entity or company seeking imposition of Prohibitory orders under Section 163 of the BNSS in the concerned villages of Sunger GP/Sijimali area. Information, if any, regarding receipt of such correspondence by the Executive Magistrate may be obtained from the Office of the SDM, Rayagada.

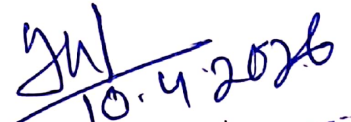
5. Initiation of Proceedings:

24

No requisition or request was submitted by the Police to the SDM, Rayagada for initiation of proceedings under Section 163 of the BNSS in respect of the affected Sijimali region.

6. Area of Applicability:

The details of the exact geographical area, villages and hamlets where Prohibitory orders under Section 163 of the BNSS have been imposed are clearly specified in the order of the SDM, Rayagada. The enclosed copy of the order (referred at Sl. No. 1) is self-explanatory in this regard.

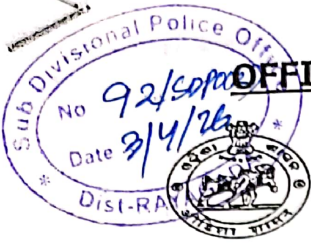

10.4.2026
SDPO, Rayagada
SDPO, Rayagada

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**OFFICE OF THE SUB-COLLECTOR & SUB-DIVISIONAL
MAGISTRATE, RAYAGADA**

(Confidential Section)

(Revenue & Disaster Management Department, Odisha, Bhubaneswar)



No. 2267

Date. 03-04-2026

**PROHIBITORY ORDER UNDER SECTION 163 OF THE
BHARATIYA NAGARIK SURAKSHA SANHITA, 2023**

In the interest of maintenance of public order and tranquillity.

Whereas, this office is in receipt of confidential intelligence inputs from law enforcement agencies, including material evidence furnished by the office of the Superintendent of Police, Rayagada, corroborated by local field reports and audiovisual evidences, indicating that a group of individuals have been actively planning to organize congregation of people, mass mobilizations in the Sijimali hill region, processions, particularly within the sensitive location of Sunger Gram Panchayat, appears to oppose the proposed mining operations at Sijimali hill top.

Whereas, on perusal of the details of the proposed mining activity, it is seen that the bauxite mine at Sijimali was auctioned and awarded on 01.03.2023 by the Government of Odisha. The Environment Impact Assessment hearing took place on 16.10.2023. The Gram Sabha gave permission to divert CRR rights for mining activities in the region on 08.12.2023. A single village of Malipadara required private land acquisition for which Gram Sabha permission was accorded on 30.01.2024. The Declaration under Section 19(1) of RFCTLA, R&R Act, 2013 was published on 03.02.2026 and the final gazette notification was published on 05.02.2026. Moving further, the Government of India accorded Stage 1 Forest Clearance required for starting of mining operations on 31.12.2025. Moreover, for a separate approach road to the mine which passes through forest land, the Government of India accorded Stage 1 Forest Clearance on 05.01.2026 and the office of DFO, Rayagada accorded working permission on 27.02.2026 and tree felling permission on 26.03.2026.

Whereas on the basis of the above accorded permissions and lawful processes, I am convinced that the Sijimali mines is a legitimate mine, is meant for public purpose and further for mining activities in the Sijimali Mines all due

D



27

Station, the opposing individuals met with certain naxal militia elements to strengthen their opposition to Sijimali mines. It was also revealed that external activists deliberately visited the mining site on 5th March 2026.

Records reveal provocative speeches that pushed the locals to 'protect' their land and forests and oppose the government in its attempt to start the mining activity. As per audio-visual evidence, one of the activist instigated the villagers saying that if the police attempts to arrest any accused, the entire village should obstruct the police vehicle and resist the administration.

Whereas, on 8th March 2026, it was reported that a sizeable congregation of women walked up to the mining top with traditional weapons like axes, spears, bows, arrows and swords and with slogans like 'police julam chaliba nahi, jadi chaliba akraman haba' (we won't tolerate police atrocities, if they do it, we will attack) and 'amar loka giraf kale chhadibu nahi' (we won't spare you if our people are arrested). On 16th March 2026, GD entry of Kasipur Police Station revealed that two accused activists were discussing strategy to oppose the mining activity by a purposeful Jail Bharo to overwhelm the administration and about blocking strategic entry and exit points to the villages

order to stop the movement of Police and Administration.

Whereas, it has come to my notice that multiple FIRs have been lodged against these opposing individuals by the local villagers themselves. In the FIRs filed at Kashipur PS on 19.02.2026, 04.03.2026 and 08.03.2026, complaints have been lodged against more than a hundred individuals for threatening the complainants not to support mining activity, these opposing individuals physically assaulted the complainants and attacked their houses with axes. This shows the serious breach of peace and public order that may happen if these activities go unchecked.

Whereas it became urgent to re-establish the rule of law in this area. The police began moving in these villages in the month of March 2026 in order to secure the area and reassure the innocent villagers. On the movement of police, the GD entries of Kasipur Police Station reveal that multiple accused individuals who have NBW against them were evading arrests. They absconded into forests and escaped to the nearby villages of neighbouring Kalahandi district. It is clear that these accused individuals are planning to instigate the villagers to oppose the mining activity while they themselves evade the police.



28
Whereas attempts were made by the district administration to reason with the locals in the month of March 2026. A team consisting of senior officials like Chief Development Officer, Zilla Parishad, Rayagada, Sub-Collector, Rayagada along with Block and Tahsil Officials and Officials of other line Departments like RWSS/TPSODL etc visited these villages to discuss their development requirements and understand their point of view.

Whereas in the Superintendent, Central Prison vs Dr Ram Manohar Lohia case, with regards to imposing restrictions on organizations and individuals, the Hon'ble Supreme Court of India stated that there should be a proximate nexus between the speech/act and public disorder. After going through the above-mentioned facts, I am convinced that the act of threatening, obstructing the police and attempts to oppose the legitimate mining activity is an act that has a close nexus with inciting public disorder and disturbing tranquility.

Whereas, the test of "Clear and Present Danger" is also fulfilled based on the above facts that villagers are being threatened, activists are pushing innocent villagers to oppose the mines, the accused are evading arrests and that the mining activity has to be started in the near future.



Whereas, it is clear from the above points that in case the road construction to the mines begins, the accused and their accomplices will clearly attempt to oppose it violently and whereas, I am satisfied upon due examination of available intelligence, field reports and past patterns of behavior, that there exists a credible and imminent threat to public peace and order posed by the activities of these individuals.

And whereas, the Principle of Proportionality as enshrined in the Justice K.S Puttaswamy vs Union of India case, the restrictions should be proportionate to the threat caused. Therefore, it is reasonable to restrict movement of individuals only at the road construction site where the obstruction is likely to arise. Moreover, since the new road is approximately 3 kms and involves hilly terrain and construction of culverts and drains, it may take two months for its completion. Therefore, it is reasonable to impose restrictions for one month. Moreover, the road construction site passes through forests and vacant government lands that does not obstruct any easement right of anyone. Therefore, restriction of any individual to this site shall not cause any disruption of normal life.

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Now, therefore, in exercise of the powers conferred upon me under section 163 of the Bharatiya Nagarik Suraksha Sanhita, 2023, I, Sri Rmesh Kumar Jena, OAS(S), in my capacity as the Sub-Divisional Magistrate, Rayagada hereby issue the following order in the interest of maintenance of peace, public order and tranquility.

ORDER

1. An area extending up to 100 (one hundred) meters from the boundary of the ongoing road construction site in the Sijimali under Kashipur Tahasil, Rayagada District, shall remain a restricted zone.
2. This order shall come into force with effect from 03.04.2026 at 06:00 PM and shall remain in force for a period of one (01) month, unless withdrawn earlier upon review of the prevailing situation. The restriction imposed herein is preventive and regulatory in nature and is limited strictly to the specified area in the interest of maintenance of public order and safety of persons engaged in the work.
3. During the period of operation of this order, no person shall enter, assemble, or remain within the said restricted zone except personnel of the executing agency, its authorized contractors, labourers engaged in the work, and Government officials on duty.
4. During the aforesaid period, no assembly, gathering, or activity of any nature shall be permitted within the restricted zone, except as specifically allowed under this order.
5. The Superintendent of Police, Rayagada, is requested to take necessary measures for effective enforcement of this order, including appropriate deployment of forces and preventive action, as per law, to maintain public order and ensure in the area.



This order is issued in the interest of maintenance of public order, safety, and prevention of any untoward incident in the notified area. Any violation of this order shall be dealt in accordance with the provisions of the Bharatiya Nagarik Suraksha Sanhita, 2023 and other applicable laws.

In the event of deterioration of the law and order situation or continued threat to public peace, the period of this order may be extended beyond one month by a separate speaking order under Section 163 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

It shall come into force immediately and remain operative until further orders or until the expiry of the stated period, whichever is earlier.

30
This order shall be reviewed on the basis of turn of events on the ground based on field inputs, law and order situation, and the status of compliance by the organizations/ individuals. If conditions permit, it may be withdrawn earlier.



Issued under my hand and seal on this Third day of April, 2026.

Ramesh
3-4-26
Sub-Collector & Sub-Divisional Magistrate
& Sub-Divisional Magistrate
Rayagada
Date 03-04-26

Memo No 2268

Copy forwarded to the Superintendent of Police, Rayagada for information and necessary action.

Ramesh
3-4-26
Sub-Collector & Sub-Divisional Magistrate
& Sub-Divisional Magistrate
Rayagada
Date 03-04-26

Memo No 2269

Copy forwarded to the SDPO, Rayagada for information and necessary action.

Ramesh
3-4-26
Sub-Collector & Sub-Divisional Magistrate
& Sub-Divisional Magistrate
Rayagada
Date 03-04-26

Memo No 2270

Copy forwarded to Tahasildar, Kashipur/ IIC Kashipur for information and necessary action.

Ramesh
3-4-26
Sub-Collector & Sub-Divisional Magistrate
& Sub-Divisional Magistrate
Rayagada
Date 03-04-26

Memo No 2271

Copy submitted to Additional District Magistrate, Rayagada for favour of kind information and necessary action.

Ramesh
3-4-26
Sub-Collector & Sub-Divisional Magistrate
& Sub-Divisional Magistrate
Rayagada
Date 03-04-26

Memo No 2272

Copy PA to Collector & DM, Rayagada for information of the Collector & DM, Rayagada for necessary action.

Ramesh
3-4-26
Sub-Collector & Sub-Divisional Magistrate
& Sub-Divisional Magistrate
Rayagada
Date 03-04-26

TREE ENUMERATION LIST

OF NON-FOREST AREA OVER 6.403 Ha

OF

**PROPOSED ACCESS ROAD CONNECTING FROM SIJIMALI
BAUXITE MINES (HILL TOP) TO SH-44 IN RAYAGADA
DISTRICT**

BY

IDCO , BHUBANESWAR, ODISHA

PLOT WISE ABSTRACT OF TOTAL TREES IN NON-FOREST LAND

SL.NO	VILLAGE NAME	PLOT NO.	Acquired area in Ac	SOUND	UNSOUND	TOTAL NO. OF TREES	Remarks
1	Sagabari	6	1.768	0	0	0	GOVT. LAND
2	Bichapindha	23	1.948	0	0	0	GOVT. LAND
3	Bichapindha	24	3.873	0	0	0	GOVT. LAND
4	Dumerapadar	377	1.094	0	0	0	GOVT. LAND
5	Dumerapadar	374	0.086	0	0	0	GOVT. LAND
6	Dumerapadar	375	0.068	0	0	0	GOVT. LAND
7	Sagabari	31	1.369	0	0	0	GOVT. LAND
8	Sagabari	32	0.185	0	0	0	GOVT. LAND
9	Sagabari	732	1.76	0	0	0	GOVT. LAND
10	Sagabari	733	1.329	0	0	0	GOVT. LAND
11	Sagabari	770	1.946	0	0	0	GOVT. LAND
12	Dumerapadar	377/437	0.396	0	0	0	PVT. LAND
Total			15.822	0	0	0	

Smitra
FORESTER
SUNGER SECTION

[Signature]
Forest Range Officer
Kashipur Range

[Signature]
Revenue Inspector
Adatakiri

[Signature]
Consultant Environment
IDCO, Bhubaneswar



[Signature]
TAHASILDAR, KASHIPUR

SPECIES WISE ABSTRACT (NON-FOREST)																		
Sl. No.	Species	Botanical name	30cm to 59cm		60cm to 89cm		90cm to 119cm		120cm to 149cm		150cm to 179cm		180cm to above		Total		Grand Total	
			S	US	S	US	S	US	S	US	S	US	S	US	S	US		
1																		

Nil

D. Mishra

**FORESTER
SUNGER SECTION**

[Signature]

**Forest Range Officer
Kashipur Range**

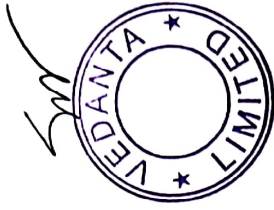
[Signature]
TAHASILDAR, KASHIPUR

[Signature]

**Consultant Environment
IDCO, Bhubaneswar**

[Signature]

**Revenue Inspector
Adatakiri**



Tree Enumeration list of Non-Forest Govt. land involved within the Sijimali Bauxite Mines (Hill Top) to SH-

44

Tree No	Village	Khata No	Plot No	Klssam	Acquired Area In Ac	Name of Tree	Botanical Name	Girth (in Cm)	Appx. Height (In Mtr)	Sound/ Unsound	Remarks
1	Bichapindha	5	23	Pahad	1.948			Nil			
2	Bichapindha	5	24	Pahad	3.873			Nil			
3	Dumerapadar	72	377	Pahada	1.094			Nil			
4	Dumerapadar	72	374	Pahada	0.086			Nil			
5	Dumerapadar	70	375	Rasta	0.068			Nil			
6	Sagabari	156	31	Pahada	1.369			Nil			
7	Sagabari	154	32	Rasta	0.185			Nil			
8	Sagabari	156	732	Pahada	1.76			Nil			
9	Sagabari	156	733	Pahada	1.329			Nil			
10	Sagabari	156	770	Pahada	1.946			Nil			
11	Sagabari	156	6	Pahada	1.768			Nil			
Total Area in Ac					15.426						

Smitra
FORESTER
SUNGER SECTION

SKS
Forest Range Officer
Kashipur Range

[Signature]
Consultant Environment
IDCO, Bhubaneswar
Revenue Inspector
Adatakiri



[Signature]
TAHASILDAR, KASHIPUR

PLOT NO-377/437 (Private Land)											
Tree No	Village	Khata No	Plot No	Kissam	Acquired Area In Ac	Name of Tree	Botanical Name	Girth (in Cm)	Appx. Height (In Mtr)	Sound/ Unsound	Remarks
1	Dumerapadar	44	377/437	Dangara	0.396			Nil			

S. Mishra
FORESTER
SUNGER SECTION

[Signature]
Forest Range Officer
Kashipur Range

[Signature]
Consultant Environment
revenue Inspector IDCO, Bhubaneswar
Adatakiri



[Signature]
TAHASILDAR, KASHIPUR

Land Schedule of total land involved within the Proposed Road Connecting from Sijimali Bauxite Mines (Hill Top) to SH-44													
Hal Settlement								Status of land as on 25.10.1980					Class of land
Sl.No.	Khata No.	Village Name	Plot No.	Total Area in Ac	Acquired Area in Ac	HAL Kissam	Tenant Name	Khata No.	Plot No.	Kissam	Area in Ac	Tenant Name	
1	5	Bichapindha	23	8.000	1.948	Pahada	Abada Ajogya Anabadi			Unsurveyed			Govt. land
2	5	Bichapindha	24	8.000	3.873	Pahada	Abada Ajogya Anabadi			Unsurveyed			Govt. land
3	72	Dumerapadar	377	9.000	1.094	Pahada	Abada Ajogya Anabadi			Unsurveyed			Govt. land
4	72	Dumerapadar	374	21.250	0.086	Pahada	Abada Ajogya Anabadi			Unsurveyed			Govt. land
5	70	Dumerapadar	375	1.220	0.068	Rasta	Sarbasadharana			Unsurveyed			Govt. land
6	44	Dumerapadar	377/437	2.130	0.396	Dangara	Jaya Majhi			Unsurveyed			Pvt. land
7	35	Porlang	280	16.000	0.485	Pahada	Abada Ajogya Anabadi			Unsurveyed			DLC Forest
8	156	Sagabari	4	26.380	7.274	Pahada	Abada Ajogya Anabadi			Unsurveyed			DLC Forest
9	156	Sagabari	31	9.000	1.369	Pahada	Abada Ajogya Anabadi			Unsurveyed			Govt. land
10	154	Sagabari	32	0.500	0.185	Rasta	Sarbasadharana			Unsurveyed			Govt. land
11	156	Sagabari	5	32.750	4.376	Pahada	Abada Ajogya Anabadi			Unsurveyed			DLC Forest
12	156	Sagabari	6	14.250	1.768	Pahada	Abada Ajogya Anabadi			Unsurveyed			Govt. land
13	156	Sagabari	732	9.300	1.76	Pahada	Abada Ajogya Anabadi			Unsurveyed			Govt. land
14	156	Sagabari	733	7.750	1.329	Pahada	Abada Ajogya Anabadi			Unsurveyed			Govt. land
15	156	Sagabari	770	8.500	1.946	Pahada	Abada Ajogya Anabadi			Unsurveyed			Govt. land
				Total area in Ac	27.957								
				Total area in Ha	11.314								

Certified that status of total land involved in the project (both forest and non-forest) as given in the table above is as per Govt. records as on 25.10.1980.


Revenue Inspector
Adatakuri


Forest Range Officer
Kashipur Range


TAHASILDAR, KASHIPUR


Consultant Environment
IDCO, Bhubaneswar



ABSTRACT OF TOTAL LAND INVOLVED WITHIN THE ACCESS ROAD FROM SIJIMALI BAUXITE MINES (HILL TOP) TO SH-44


All Figures area in Acres

Sl.No	Village	Rev. Forest	DLC Forest	Status of land as on 25.10.1980	Total Forest	Pvt. Land	Non-forest Govt. land	Total NF area	Total
1	Bichapinda	0	0	0	0		5.821	5.821	5.821
2	Dumerapadar	0	0	0	0	0.396	1.248	1.644	1.644
3	Porlang	0	0.485	0	0.485			0	0.485
4	Sagabari	0	11.65	0	11.65		8.357	8.357	20.007
	Total in Ac	0	12.135	0	12.135	0.396	15.426	15.822	27.957
	Total in Ha	0	4.911	0.000	4.911	0.160	6.243	6.403	11.314


Revenue Inspector
Adatakir


Forest Range Officer
Kashipur Range

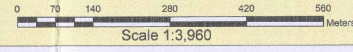

TAHASILDAR, KASHIPUR


Consultant Environment
IDCO, Bhubaneswar



ANNEXURE IA5

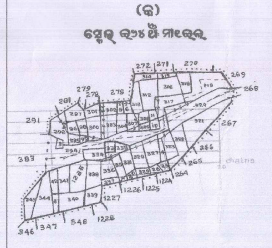
MAP SHOWING THE LAYOUT OF PROPOSED ACCESS ROAD CONNECTING FROM SIJIMALI BAUXITE MINES (HILL TOP) TO SH No. 44 BY IDCO BHUBANESWAR , ODISHA



LAND SCHEDULE								
Sl.No.	Khata No.	Village Name	Plot No.	Total Area in Ac	Acquired Area in Ac	HAL KISSAM	Tenant Name	Class of land
1	5	Bichapindha	23	8.000	1.948	Pahada	Abada Ajogya Anabadi	Govt. land
2	5	Bichapindha	24	8.000	3.873	Pahada	Abada Ajogya Anabadi	Govt. land
3	72	Dumerapadar	377	9.000	1.094	Pahada	Abada Ajogya Anabadi	Govt. land
4	72	Dumerapadar	374	21.250	0.086	Pahada	Abada Ajogya Anabadi	Govt. land
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6	44	Dumerapadar	377/437	2.130	0.396	Dangara	Jaya Majhi	Pvt. land
7	35	Porlang	280	16.000	0.485	Pahada	Abada Ajogya Anabadi	DLC Forest
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9	156	Sagabari	31	9.000	1.369	Pahada	Abada Ajogya Anabadi	Govt. land
10	154	Sagabari	32	0.500	0.185	Rasta	Sarbasadharana	Govt. land
11	156	Sagabari	5	32.750	4.376	Pahada	Abada Ajogya Anabadi	DLC Forest
12	156	Sagabari	6	14.250	1.768	Pahada	Abada Ajogya Anabadi	Govt. land
13	156	Sagabari	732	9.300	1.76	Pahada	Abada Ajogya Anabadi	Govt. land
14	156	Sagabari	733	7.750	1.329	Pahada	Abada Ajogya Anabadi	Govt. land
15	156	Sagabari	770	8.500	1.946	Pahada	Abada Ajogya Anabadi	Govt. land
				Total area in Ac	27.957			
				Total area in Ha	11.314			

ମାଜା ବିହାପିଣ୍ଡା
ଥାନା କାଶିପୁର ନଂ.୧୮
ବିହାପିଣ୍ଡା ଗ୍ରାମପଞ୍ଚାୟତ ନଂ.୧୮
BICHHAPINDA
Thana Kashipur No.18
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ସନ ୧୯୩୩-୯୪
ବୋର୍ଡ଼ ନଂ.୧୯

ମୌଜା ଶାଗବରୀ, ସିଟ ନଂ.୧
ଥାନା କାଶିପୁର ନଂ.୧୯
ବିହାପିଣ୍ଡା ଗ୍ରାମପଞ୍ଚାୟତ ନଂ.୧୯
SAGABARI SHEET No1
Thana Kashipur No.02
ଜିଲ୍ଲା କୋରାପୁଟ
ସ୍କେଲ ୧୬=1 ମାଇଲ
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ସଂକେତ	ବିବରଣ
1	ପ୍ରସ୍ତର
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Certified that this map has been finally framed and a copy of it has been finally published in accordance with rule 93 read with rule 60 of O.S. & S rules 1962 on 14th September 1963.

Legend
 PROPOSED ROAD CORRIDOR
 FOREST PATCHES OF ROAD CORRIDOR

Revenue Inspector
 Tahasildar, Kashipur
 Dist. Rayagada
 Forest Range Officer
 Kashipur Range


Scale
 1:3,960

Certified that this map has been finally published in accordance with rule 60 of O.S. & S rules 1962 on 14th September 1963.



39

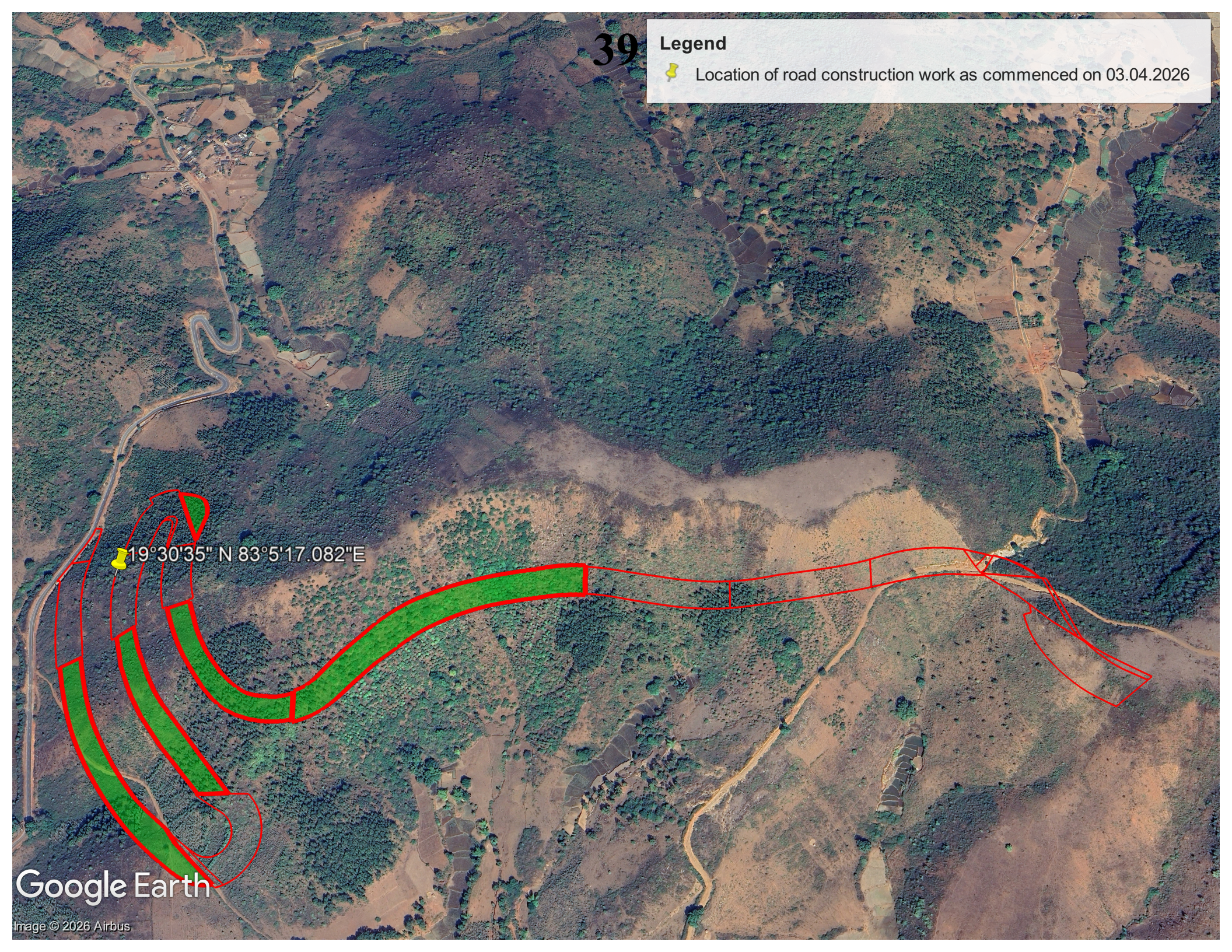
Legend

 Location of road construction work as commenced on 03.04.2026

 19°30'35" N 83°5'17.082"E

Google Earth

Image © 2026 Airbus



Several villagers, police personnel injured in clash in Odisha amid protests against mining of bauxite

Satyasundar Barik
BHUBANESWAR

Several villagers and police personnel were injured on Tuesday in a clash in Odisha's Rayagada district, where residents have been protesting against the construction of a road to a bauxite mine, officials said.

Tension has gripped the region ever since attempts were made to lay the road. Tribal communities have been opposing mining at Sijimali, estimated to hold 311 million tonnes of bauxite, claiming that it would deplete perennial water sources and severely impact their livelihood.

The villagers alleged that the police resorted to lathi charge after asking



Residents of Kutamal village in Rayagada district protesting against the police for firing tear gas shells on Tuesday. SPECIAL ARRANGEMENT

them to come out of their homes around 3 a.m.

"A police team had gone to Kutamal village to execute a non-bailable warrant around 5 a.m. Suddenly, we came under attack from villagers. The police found it difficult to

retreat. As many as 58 personnel, including a Sub-Divisional Officer, were injured. Six personnel were shifted to Visakhapatnam as their condition deteriorated," said Rayagada Superintendent of Police Swathy S. Kumar.

The police were forced to resort to lathi charge and fire tear gas shells to disperse villagers who pelted stones, Ms. Kumar said, adding that the situation is now under control.

According to activists, eight villagers sustained serious injuries after being beaten up by the police.

Proposed project

Vedanta Limited, declared the preferred bidder for the Sijimali bauxite block spread over Rayagada and Kalahandi districts, has proposed to extract 9 million tonnes per annum.

"Vedanta allegedly secured forest clearance through fraudulent means. Records indicate that a government official was pre-

sent at all eight gram sabhas simultaneously on a single day during public hearings. This raises questions about the process and its credibility. It is unclear under whose pressure the State government is pushing for mining at Sijimali," said Prafulla Samantra, an activist.

Mr. Samantra alleged that the police assaulted the villagers to deter them from opposing the project.

"Currently, 23 people, including a pregnant woman, are in jail. Since 2023, the police have been picking up villagers without reason. Through a government notification, many activists were earlier prohibited from entering Rayagada district," he said.

RAGING CONTROVERSY

Road to Sijimali yet to get Stage-II forest clearance

SUDARSAN MAHARANA @ Bhubaneswar

THE 2.98 km access road from Sijimali hilltop bauxite reserve to State Highway (SH) 44 in Rayagada district, right in the eye of a raging conflict between the tribal inhabitants and the state administration, is yet to receive final approval for diversion of forest land.

The proposed road, planned to facilitate bauxite transportation from the Sijimali hilltop to SH-44 involves about 11.314 hectare area in Kashipur tehsil of the district of which 4.911 hectare comes under forest category and requires clearance under FC Act 1980. The Sijimali bauxite reserve was allotted to aluminium giant Vedanta Limited in 2023.

The land meant for the approach was granted stage-I (in-principle) approval for non-forestry use by the Ministry of Environment, Forest and Climate Change (MoEFCC) on January 5 this year; under section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhini-

yam, 1980.

However, the MoEFCC's communication to state Forest, Environment and Climate Change department, seen by the TNIE, clearly mentioned that the land cannot be transferred to the user agency till stage-II approval is given.

Laying down the conditions, the ministry made it clear that "transfer of forest land to user agency should not be effected by the Odisha government till final (stage-II) approval for its diversion issued by the Ministry." The MoEFCC has laid down a total of 39 conditions for the Forest department to comply with prior to stage-II clearance.

"After receipt of the report on compliance to the conditions stipulated, final/ stage-II approval for diversion of the said forest land will be issued by the Ministry," it said. TNIE has learnt that currently, the compliance report is still pending with the divisional forest officer (DFO) of Rayagada. **CONTINUED ON P7**



3.4-km road to transport ore from the mines

FROM P3...

As per documents accessed, the land would be acquired by state-owned IDCO and transferred to the PWD for road construction. In fact, this particular site was chosen from a list of three options. The land in question is part of two villages - Sagabari and Porlanng - and has 91 trees as per an enumeration.

Vedanta Limited was allocated Sijimali bauxite mine, spread across Kalahandi and Rayagada district with an estimated resource of 311 million tonne, in March 2023.

Sources said a total 3.4 km road is required to be built for transportation of bauxite from Kashipur side of the mine to SH-44. However, about 0.42 km length of the road falls within the mine area.

THE NEW INDIAN EXPRESS

Sat, 11
https://



THE NEW INDIAN EXPRESS

Sat, 11 April 2026

<https://epaper.newindianexpress.com/c/79614089>



Fear of arrest keeps injured Sijimali tribals from hospitals

POST NEWS NETWORK

Rayagada, April 11: A road construction initiative by Vedanta Aluminum Ltd for the Sijimali bauxite mine in Kashi-pur block in the presence of a large contingent of police and administrative officials has flared up tension and kicked up a row in the area.

The move led to a face-off between police and villagers as the latter opposed the road construction work which started Tuesday in the presence of heavy police and administrative personnel.

Official sources said that the district administration intervened and the Collector visited the affected area to defuse the situation as villagers were allegedly disobeying the police. But villagers alleged that officials instead asked them to produce land ownership documents.

Police said they had gone to Kantamal village to arrest Subas Singh Majhi, against whom a warrant was pending. Villagers, however, claimed the police entered the area late at night and attempted to intimidate residents. They alleged that officers banged on doors, threatened people after they opened them and physically assaulted some villagers. Residents also said that they tried to defend themselves, after which the police used tear gas. Several villagers were reportedly injured and later received



treatment at home as they feared getting arrested if they visited a hospital since the police have cordoned off the area.

Women in the village alleged that tear gas shells fired by police led to the death of their livestock. Locals also accused police of assaulting villagers. They alleged that a 60-year-old man, Ravan Majhi, was hit in the face with a tear gas shell, while an elderly woman sustained serious head and hand injuries after being beaten up. The injured woman said police broke open her door and attacked her when she came out. Some women also alleged that they were threatened with sharp-edged weapons.

Villagers have been protesting the proposed road to the Sijimali mine, fearing displacement and loss of their land. The administration had imposed prohibitory orders under Section 163 of the BNS in the area from April 3.

The Rayagada Collector also visited the region earlier to hold discussions with the residents, but fear and tension continue to

grip Kantamal village.

Residents said it was "very unfortunate" that the Collector asked them to produce land titles (land pattas) instead of holding discussions with them. They questioned whether the Collector represents the people of the district or Vedanta.

Determined to protect their land, the villagers have been keeping a round-the-clock vigil at Sijimali hill, armed with traditional weapons such as bows and arrows, axes and sticks, to prevent the road construction. People from more than eight villages, including Sagabari, Kantamal, Sarambai and Ban-teji, have joined the protest.

"We are ready to take bullets, but we will not give our land to the company," villagers said. Women guarding the foothills said they would resist any such move. Meanwhile, 21 residents of Talampadar in Kalahandi, located near Sijimali, were picked up by police without reason, arrested in false cases and sent to jail. Of them, 10 are women, including two school students.

43



Raghunandan Sriram <raghunandan.sriram.adv@gmail.com>

Service of I.A. for advance hearing in Appeal No. 4 of 2026 (Munidei Majhi and Ors. v. Ministry of Environment, Forest and Climate Change and Ors.)

1 message

Raghunandan Sriram <raghunandan.sriram.adv@gmail.com>

13 April 2026 at 09:47

To: legumjure@gmail.com, advocate.paushali@gmail.com, gitanjali@eldfindia.com, ENVIRO LEGAL DEFENCE FIRM <eldflegal@gmail.com>

Cc: Yogeshwaran Amarneethi <yogeshwaranadv@gmail.com>, Poongkhulali B <poongkhulali.b@gmail.com>

Dear Madam/Sir,

Please find attached the interlocutory application (I.A.) for advance hearing that we have filed in the subject mentioned Appeal. Kindly treat this as service of the said I.A.

Regards,
Raghunandan Sriram
For Yogeshwaran A
Poongkhulali B
Counsel for Applicant/Appellant

--

Raghunandan Sriram
Advocate
Chennai

**IA for advance hearing in Appeal 4 of 2026_.pdf**
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